

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

20. IA 2318/2023 IA 5199/2023 IA 272/2024 IN C.P. (IB)/532(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

**NAME OF THE PARTIES: - Anish Niranjana Nanavaty Vs. Dr. Ajit
Baburao Kerkar Director On the Board
of V Hotels Limited (Powers Suspended)
IA 5199/2023 Aaykad Subramanian
Anantharaman Vs. Anish Niranjana
Nanavaty
IA 272/2024 Nirmal Lifestyle Limited Vs.
Anish Niranjana Nanavaty
IN THE MATTER OF
Asset Reconstruction Company Ltd.
V/s
V Hotels Ltd**

**Section: Application under any other provisions IBC, Sec 25(j) U/s 7 of
Insolvency and Bankruptcy Code,2016.**

ORDER

IA No. 2318/2023:- Adv. Shiraj Khambete appeared for the erstwhile Resolution Professional. None has appeared for the Respondent. Respondent is directed to file the reply within a period of two weeks, failing which, the right to file reply shall be forfeited. List the matter on **13.08.2024** for final hearing.

IA No. 5199/2023:- Adv. Raghav Anand appeared for the Applicant. Adv. Shiraj Khambete appeared for the erstwhile Resolution Professional.

Counsel appearing for the Applicant states that he has not been served with a copy of the reply. Counsel for the Resolution Professional is directed to serve the copy of the reply upon the Applicant. List the matter on **13.08.2024** for final hearing.

IA No. 272/2024:- Counsel, Mrunali Uanjewar appeared for the Applicant. Adv. Rohit Gupta appeared for the CoC. Counsel for the Applicant states at bar that, she has instructions not to proceed with the present application any further and to withdraw the same. In view of the statement made by the Counsel for the Applicant, **IA No. 272/2024** is **disposed of as having been withdrawn**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
SUSHIL

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)